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Uttar Pradesh Tax On Entry Of Goods Into Local Areas (Second Amendment) Act, 2008

25 of 2008

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An Act further to amend the Uttar Pradesh Tax on Entry of Goods into Local Areas Act, 2007 It is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:-- 1. Received the assent of the Governor on August 28, 2008 and published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 29th August, 2008, p. 3

1. Short Title And Commencement :-

- (1) This Act may be called the Uttar Pradesh Tax on Entry of Goods into Local Areas (Second Amendment) Act, 2008.
- (2) It shall be deemed to have come into force on January 1, 2008.

2. General Amendment In U.P. Act No. 30 Of 2007 :-

In the Uttar Pradesh Tax on Entry of Goods into Local Areas Act, 2007, for the words and figures "the Uttar Pradesh Value Added Tax Ordinance, 2007" wherever occurring the words and figures, "the Uttar Pradesh Value Added Tax Act, 2008" shall be substituted.